

**HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD**

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**ROC.NO.394/SO/2020**

**DATED:03.10.2020**


**NOTIFICATION**

**Sub:** COVID-19 Un-lockdown – Extension of present practice of Virtual and Physical hearing of the matters by the Hon'ble Judges from the High Court premises and respective Home Offices as the case may be till 06.11.2020–Continuing the present practice of accepting online filing or physical filing of cases –instructions - Issued.

- Ref:**
1. High Court's Circular in Roc.No.394/SO/2020, dt.16.3.2020
  2. High Court's Notification in Roc.No.394/SO/2020, dt.27.3.2020.
  3. Guidelines dated 9.5.2020 for online filing and video-conferencing.
  - 4.High Courts Notifications in ROC No. 394/SO/2020, dated 13.4.2020, 17.4.2020, 19.4.2020, 25.4.2020, 7.5.2020, 14.5.2020, 15.5.2020, 29.5.2020, 06.6.2020, 13.6.2020, 18.6.2020, 27.6.2020, 18.7.2020, 10.8.2020, 03.09.2020 and 12.9.2020.
  - 5.High Court's Notification in Roc.No.394/SO/2020, dt.26.09.2020.
  - 6.High Courts' SOP in ROC No.394/SO/2020 dated 04.09.2020.

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Upon considering the present un-lockdown situation, the request of the Advocates, and also looking into the health and safety issues of the stakeholders, the High Court has decided to extend the instructions in the Notification and SOP in the references 5<sup>th</sup> and 6<sup>th</sup> cited till 06.11.2020.

  
**REGISTRAR GENERAL**  
3.10.2020